

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 29/TT/2014

Date: 29.6.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from DOCO to 31.3.2014 for "400 kV Dharampuri (Salem New) – Simanahalli 400 kV D/C Quad Line along with Bay Extensions at Dharamapuri (Salem New) and Somanahalli Substation" under Transmission System associated with "System Strengthening in Southern Region – XIV" in Southern Region for tariff block 2009-14.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.7.2015:-

- a) Status of commissioning of the Asset. Submit the COD letter as per actual COD and Auditor certificates along with Tariff Forms in case of any change in COD or capital cost;
- b) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, Repayment Schedule in case of SBI loan and "Proposed Bond" and if case there is any default in interest payment on loans, provide the details i.e. amount in lieu of default and date of payment;
- c) A copy of the Investment Approval along with the apportionment of the same among the assets of project duly certified by Company Secretary;

- d) Details of un-discharge liability as on COD corresponding to the elements and year wise discharge of liabilities by payment and by reversal duly certified by the Auditor;
- e) The computation of interest during construction along with editable soft copy in Excel format with links for the asset from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual Date of Commercial Operation (in case revised COD shifted beyond the scheduled COD, else the information may be provided from the date of infusion of debt fund up to actual COD as per Regulation 11 (A) (1) of 2014 Tariff Regulation;
- f) Form-4 A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets. Amount of Capital Liabilities in Gross Block should also be indicated;
- g) If there is any default in interest payment on loan, provide the details;
- h) Details regarding Income recovered from contractors given in Form 12 A;
- i) Form-9/Form-9 A, Form 12 B and Form 14, Form-15 duly filled in all columns in the format prescribed in Regulation;
- j) The plant and machinery cost w.r.t. transmission line given in management certificates and Form- 13 is different. Clarify the same;
- k) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014;
- l) Whether entire amount pertaining to initial spares has been discharged as on COD? If not, submit the year wise details of liability discharged w.r.t. initial spare;
- m) Editable Soft copy (Excel format) of all the tariff forms (including the new/revised forms as mentioned above).

Yours faithfully,

-Sd-
V. Sreenivas
Deputy Chief (Legal)